

To facilitate setting up of more medical colleges, the Medical Council of India Regulations have been reviewed and amendments made in the criteria of land requirement, teacher-student ratio, bed-strength and incentives given to doctors serving in the rural areas. There is a scheme for strengthening and upgradation of State Government medical colleges through Central assistance of Rs. 1350 crore during Eleventh Plan for starting/increasing PG courses. The funds are envisaged to be allocated to the eligible State Government Medical Colleges after the finalization of the scheme.

Spurious Chinese malaria drugs

†2097. MISS ANUSUIYA UIKEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has received any information that China is manufacturing spurious generic drugs for the treatment of malaria and selling the same by using 'made in India' labels on them;

(b) whether these drugs have been seized by Drugs Regulatory Authority;

(c) if so, the details thereof; and

(d) the measures being taken by Government to check the recurring of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (c) Government of India's attention has been drawn to the press release issued by NAFDAC, Nigerian Government Drug Regulatory Authority, about detention and seizure of a large consignment of fake anti-malarial generic pharmaceuticals labelled "Made in India" but produced in China. Taking serious note of the contents of NAFDAC's Press Release, a strong protest was lodged with concerned Chinese authorities with a request to take stringent action against such unscrupulous elements. Consequent to India's strong protest, the Chinese Government conducted an investigation and found a nexus between Chinese drug manufacturers and importers in Nigeria. The principal suspects have been caught and their factories sealed. The Chinese Government is taking action against the accused as per their law.

(d) Indian Missions abroad have been sensitised to be vigilant against such incidences.

Vigilance cases against officials of AYUSH

2098. SHRI DHARAM PAL SABHARWAL:

SHRI KAMAL AKHTAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that vigilance cases are pending since May, 2005 against some of the Directors of the various Councils under the Department of AYUSH;

†Original notice of the question was received in Hindi.